

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**LOK SABHA  
UNSTARRED QUESTION NO. 1943**

**TO BE ANSWERED ON WEDNESDAY, THE 03.07.2019**

**Setting up of Circuit Bench**

†1943. SHRI ARJUN LAL MEENA:

Will the Minister of **LAW AND JUSTICE** be pleased to state :

- a) whether the Government intends to set up circuit bench of Rajasthan High Court in Udaipur;
- b) if so, the time by which it is likely to be set up; and
- c) if not, the reasons therefor?

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY**

**(SHRI RAVI SHANKAR PRASAD)**

(a) to (c): High Court Benches are established in accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P.(C) No.379 of 2000 and after due consideration of a complete proposal from the State Government and the Chief Justice of the concerned High Court alongwith the consent of the Governor of the concerned State.

At present there is no proposal from the State Government of Rajasthan for establishment of a Circuit bench of Rajasthan High Court at Udaipur.

\*\*\*

